



2026:AHC:11393

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18647 of 2025

Shahir Ahmad Khan

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar, Bakhteyar Yusuf
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Arsh Ahmad Farooqui (AoR No.A/A1288/23) holding brief of Sri Bakhteyar Yusuf, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he is working on the post of Regional Forest Officer and he has been transferred from Pilibhit to Maharajganj on 14.06.2025. However, he seeks to remain placed in District Pilibhit, since one of his daughters is in Class XII, second in Class-VII and third in ClassVI. Learned counsel for the writ petitioner submits that till 31.03.2026, the writ petitioner's family may not be dislodged from the quarter in question.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4, Divisional Forest Officer, Pilibhit Tiger Reserve, Pilibhit.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3 by 30.01.2026, who on the said motion shall proceed to decide the claim of the writ petitioner by 28.02.2026.

January 16, 2026
N.S.Rathour

(Vikas Budhwar,J.)